

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 802
ANSWERED ON 25.07.2023

‘RECORD OF RIGHTS’

802. DR. UMESH G. JADHAV:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the status of implementation of Central Sector Scheme SVAMITVA which aims to provide the ‘Record of Rights’ to village household owners possessing houses in inhabited areas in villages;
- (b) whether the Government has set any timeline for implementation of the SVAMITVA scheme in the country including Karnataka;
- (c) if so, the details of the coverage of the said scheme in the State of Karnataka, district-wise;
- (d) the details of total funds allocated for implementation of the said scheme; and
- (e) whether implementation of said scheme is very slow in some districts of Karnataka, if so, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) SVAMITVA Scheme is being implemented with the collaborative efforts of the Ministry of Panchayati Raj, State Revenue Department, State Panchayati Raj Department and Survey of India (SoI) to provide the ‘Record of Rights’ to village household owners possessing houses in inhabited areas in villages with issuance of legal ownership rights (Property cards/Title deeds). States need to sign Memorandum of Understanding (MoU) with SoI for implementation of the scheme. So far 31 States/Union Territories (UTs) have signed MoU with SoI.

(b) The scheme aims to cover all the rural inhabited (Abadi) areas of the States which have signed MoU with SoI, including the State of Karnataka, by March 2025.

(c) As on 19.07.2023, the drone flying has been completed in 6,887 villages of Karnataka and the Property Cards have been prepared in 2,598 villages. The district-wise status of completion of drone flying and preparation of Property Cards in the State is attached at **Annexure**.

(d) Under the scheme, funds to Survey of India (SoI) are provided for two components – Large Scale Mapping (LSM) using drones and establishment of Continuous Operating Reference Station (CORS). Funds on limited scale are also provided directly to States for Information, Education, Communication (IEC) and setting up of State Project Monitoring Unit (SPMU) on the basis of villages to be surveyed. Total funds allocated for implementation of the SVAMITVA scheme during 2020-2025 is Rs. 566.23 crore.

(e) The implementation of SVAMITVA scheme is slow in some districts of Karnataka due to various reasons which include High wind speeds and non-conducive weather conditions; State is also implementing LSM scheme alongwith SVAMITVA, where drone flying is done in the whole village land including Abadi and non-Abadi Areas.

Annexure

Annexure referred to in reply to part (c) of the Lok Sabha UnStarred Question No. 802 answered on 25.07.2023 regarding 'Record of Rights'.

Drone Flying and Property Cards Distribution Progress in the State of Karnataka as on 19.07.2023

Sr. No	Districts	Drone Survey (No. of Villages)	Property Cards Prepared (No. of Villages)
1	BALLARI	114	-
2	BELAGAVI	87	87
3	CHAMARAJNAGAR	231	-
4	CHIKKAMAGALUR	381	-
5	CHIKKABALLAPUR	314	-
6	CHITRADURGA	226	-
7	DAKSHINA KANNADA	80	80
8	DAVANGERE	449	147
9	DHARWAD	42	42
10	GADAG	101	17
11	HASSAN	1021	471
12	KALABURAGI	188	176
13	KODAGU	3	-
14	KOLAR	552	-
15	KOPPAL	180	79
16	MYSURU	362	361
17	RAICHUR	345	101
18	RAMANAGARA	847	614
19	SHIVAMMOGA	6	-
20	TUMAKURU	966	341
21	VIJAYAPURA	214	53
22	YADGIR	178	29
TOTAL		6887	2598
